GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO. 898 TO BE ANSWERED ON 23rd July, 2018

No Detention Policy in Schools

†898. SHRI OM PRAKASH YADAV: SHRI NAGAR RODMAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to review No Detention Policy upto 8th class and if so, the details thereof and the reasons therefor; and
- (b) whether such scheme is likely to be introduced in all the States and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SHRI UPENDRA KUSHWAHA)

(a) to (b): In pursuance of a resolution adopted in the 59th meeting of the Central Advisory Board of Education (CABE) held on 6th June, 2012, a Sub-Committee was constituted for assessment of implementation of Continuous and Comprehensive Evaluation (CCE) in the context of No-Detention provision in the RTE Act, 2009. The report of the Sub-Committee was placed before CABE in its meeting held on 19th August, 2015, wherein it was decided to request all States and UTs to share their views on the No-Detention policy. Another sub-committee under the

chairpersonship of Minister of Education, Government of Rajasthan was constituted on 26th October, 2015, inter-alia, to review the feedback received from States and UTs on the 'No-Detention' Policy. 28 States have shared their views on the No Detention policy out of which 22 States have suggested modification to the No Detention policy. A meeting of CABE was held on 25th October, 2016, where it was decided that the Central Government may bring in suitable amendment to the RTE Act, 2009.

The Right of Children to Free and Compulsory Education (Second Amendment) Bill, 2017 has been, accordingly, introduced in Lok Sabha on 11th August, 2017 and has passed on 18th July, 2018 to substitute section 16 of the Act so as to empower the appropriate Government to take a decision as to whether to hold back a child in the fifth class or in the eighth class or in both classes, or not to hold back a child in any class, till the completion of elementary education. The Bill has been supported by the Parliamentary Standing Committee related to Human Resource Development in its Report laid on the table of the Parliament.
